

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA-1617/2019

New Delhi, this the 29th day of May, 2019

**Hon'ble Sh. R.N. Singh, Member(J)
Hon'ble Sh. Mohd. Jamshed, Member(A)**

1. Smt. Suman Rani, aged 37 years,
Sr. Auditor, Group – C,
Audit and Accounts Office,
(ORS) RRRC, Delhi Cant.,
R/o Plot No. 235B, Street No. 19,
D Block, Shyam Vihar, Phase – I,
Najafgarh, New Delhi – 110043.

...Applicant

(through Mr. Ms. Sumita Hazarika)

Versus

1. Principal Controller of Defence Accounts,
Office of the Principal Controller of Defence,
Accounts (Western Commands),
Sector – 9, Chandigarh.
2. Pay and Accounts Office (Ors),
Through Deputy Controller/Assistant Controller of
Defence Account,
Rajputana Raj Rifles Centre (RRRC),
Delhi Cant. Delhi – 110010.
3. Union of India,
Ministry of Defence,
Through its Secretary,
South Block, Rajpath,
New Delhi.

...Respondents

(through Mr. Gyaneshwar)

ORDER(ORAL)

Hon'ble Mr. R.N. Singh, Member (J)

After arguing the matter for some length, learned counsel for the applicant seeks permission to withdraw the O.A., with liberty to the applicant to make a representation before the respondents for redressal of her grievances, raised in the present O.A. within two weeks.

2. Accordingly, the O.A. is dismissed as withdrawn with liberty to the applicant to make a representation to the Competent Authority, under the respondents, for redressal of her grievances within two weeks from the date of receipt of certified copy of this order and in case such a representation is received within such time by the respondents they are directed to consider the same and dispose of the same by passing a reasoned and speaking order within eight weeks of receipt of such a representation. There shall be no order as to costs.

(Mohd. Jamshed)
Member(A)

(R. N. Singh)
Member(J)

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